

ITEM NO.809

COURT NO.2

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 169246/2023 IN
Criminal Appeal No(s). 1726/2015

HARENDRA RAI

Appellant(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

([HEARD BY : HON. SANJAY KISHAN KAUL, HON. ABHAY S. OKA AND HON.
VIKRAM NATH, JJ.])

Date : 25-08-2023 This matter was mentioned today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Appellant(s) Mr. Abhay Kumar, AOR

For Respondent(s) Mr. R. Basant, Sr. Adv. (Mentioned BY)
rr.2 Mr. Neeraj Shekhar, Adv.
Mr. Shashi Bhushan Singh, Adv.
Mr. Sunny Choudhary, AOR

Mr. Devashish Bharuka, AOR

Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 169246/2023 in CrI.Appeal No. 1726/2015

Taken on Board.

The applicant/respondent No. 2 is permitted
to appear virtually through video conferencing on
01.09.2023 for hearing on question of sentence,
instead of the physical appearance, as directed vide
judgment dated 18.08.2023.

Application is allowed accordingly.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)